

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
STARRED QUESTION NO. 335
TO BE ANSWERED ON 24.03.2025

Coastal Zone Management Plan and Coastal Regulation Zone

335*. SHRI CAPTAIN VIRIATO FERNANDES:

Will the MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the time by which the Government will notify the Coastal Zone Management Plan (CZMP) for the State of Goa;
- (b) whether the Government is aware that the Hon. High Court of Bombay established SIT to investigate Coastal Regulation Zone (CRZ) violations and to probe manipulation of documents for plots in ecologically sensitive Coastal Regulation Zones;
- (c) if so, the actions taken by the Government to avoid such violations happening in other coastal States;
- (d) whether there have been Reports of any such violations from the State of Goa;
- (e) whether there has been any reporting of any instance of tempering with the original CZMP of the Coastal areas in Goa; and
- (f) if so, the details thereof along with corrective measures taken by the Government in this regard?

ANSWER

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BHUPENDER YADAV)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARA (a) TO (f) OF THE LOK SABHA STARRED QUESTION NO. *335 DUE FOR REPLY ON 24/03/2025 REGARDING “COASTAL ZONE MANAGEMENT PLAN AND COASTAL REGULATION ZONE” RAISED BY SHRI CAPTAIN VIRIATO FERNANDES, HON’BLE MEMBER OF PARLIAMENT

- (a) Ministry of Environment Forest & Climate Change (MoEFCC) has approved the Coastal Zone Management Plan (CZMP) for Goa on 6th September 2022 in accordance with the provisions of CRZ Notification of 2011. However, the Ministry has not received any proposal from the Government of Goa for updating the CZMP as per the provisions of the CRZ Notification of 2019. Until the updated CZMP as per the CRZ Notification of 2019 is approved, the provisions of the CRZ Notification of 2011 will remain in effect in Goa.
- (b) to (f) As per the information received from the Government of Maharashtra, in compliance to the Hon’ble High Court of Bombay order dated 23/10/2024, the Commissioner of Police has *vide* order dated 26/10/2024 constituted a Special Investigation Team (SIT) to investigate the violations of Coastal Zone Regulations and probe the alleged manipulations in the Revenue maps (for which Sate Government is the custodian). The approved Coastal Zone Management Plans (CZMPs) are digitally available on website of State Coastal Zone Management Authority for public information, which ensures greater transparency, making it easier to monitor and prevent manipulations.

Further, non-compliances or violation of the provisions of CRZ notification attracts penal action as per Section 15 and 19 of The Environmental (Protection) Act, 1986. Additionally, all SCZMAs have been delegated the authority for taking action as per the provision of Section 5 of the Environmental (Protection) Act, 1986. MoEFCC sensitizes all Coastal State/UT CZMAs for close monitoring for any violations and ensure compliances of the provisions of CRZ Notifications on regular basis through meetings and formal communication. MoEFCC has not received any report on such violations or manipulations with regard to the State of Goa. As per information provided by the Government of Goa, they have not received any report of tampering of approved maps.
